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### (2006) 08 P&H CK 0218

# High Court Of Punjab And Haryana At Chandigarh

Case No: CWP No. 13048 of 2006

Gurbans Singh APPELLANT

Vs

State of Punjab and Others RESPONDENT

Date of Decision: Aug. 21, 2006

Hon'ble Judges: Kiran Anand Lall, J; J.S. Khehar, J

Bench: Division Bench

Advocate: Alka Chatrath, for the Appellant;

### **Judgement**

## J.S. Khehar, J.

The petitioner, who is an ETT teacher, claims promotion to the post of Master with effect from the date respondent No. 5 i.e. a person junior to the petitioner, was promoted as Maths Master. So as to redress the aforesaid grievance, the petitioner is stated to have issued a legal notice dated 25.6.2006 (Annexure P-12). It is, however, the contention of the learned Counsel for the petitioner, that no decision has been taken thereon till date. In view of the above, it is submitted, that the petitioner will be satisfied, if the instant writ petition is disposed of with a direction to the respondents to take a final decision on the legal notice dated 25.6.2006

(Annexure P-12).

#### Notice of motion.

- 2. On our asking, Mr. Ashok Aggarwal, Additional Advocate General, Punjab, accepts notice on behalf of respondents No. 1 to 4. Learned Counsel for the respondents states, that he has no objection to the disposal of the instant writ petition in terms of the prayer made by the learned Counsel for the petitioner.
- 3. In view of the above, without going into the merits of the claim raised by the petitioner, we consider it just and appropriate to dispose of the instant writ petition by directing the respondents to take a final decision on the legal notice dated 25.6.2006 (Annexure P-12) by passing a well reasoned speaking order, within three

months from the date of receipt of a certified copy of this order.

- 4. Disposed of accordingly.
- 5. Order dasti on payment of usual charges.